

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/00590/2020

HYDERABAD, this the 25th day of September, 2020.

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



N. Vamsi Krishna S/o Anjaneya Sarma,
Aged about 28 years, Occ : Employer,
R/o H.No.7-51/20, Balasaraswathi Nagar,
Malkajgiri, Hyderabad.

...Applicant

(By Advocate : Mr.G.B.S.S.Papa Rao)

Vs.

1. The Union of India,
Rep by the Secretary to Government,
Ministry of Micro, Small and Medium Enterprises,
New Delhi.
2. The Director General,
National Institute of Micro, Small and Medium Enterprises,
Yousufguda, Hyderabad-500045.

....Respondents

(By Advocate : Mr. T. Hanumantha Reddy,
Senior Panel Counsel for Central Govt.)

ORAL ORDER
(As per Hon'ble Mr. B.V.Sudhakar, Administrative Member)

Through Video Conferencing:



2. The O.A. has been filed by the applicant to direct the respondents to continue him in employment.
3. The brief facts of the case are that he was appointed in the year 2016 as Assistant Manager, Purchase/ Administration with a monthly remuneration of Rs.30,000/- for a period of two years. In the appointment letter it was mentioned that the period of appointment may be extended by another one year based on performance. Accordingly, the applicant joined the respondent's organization and has been discharging his duties to the utmost satisfaction of his superiors. Even during Corona pandemic, the applicant discharged duties as directed by the officers. While the matter stood thus, all of a sudden, the 2nd respondent directed the applicant not to come to office from 31.5.2020. The applicant has made a representation to the respondents and the same has not been disposed of till date. Aggrieved over the same, the present O.A. has been filed.
4. The contentions of the applicant are that the respondents have disengaged him without issuing any notice and, therefore, it is violative of Article 21 of the Constitution. In fact, the applicant resigned from his earlier Organisation of Tool Design after receiving the appointment letter dated 14.01.2020 from the respondents. The applicant claims that he has discharged his duties without any remark for the entire period for which he worked for the respondents. Hoping that there would be good prospects in

the respondent's organization, he had quit his earlier job and now terminating him without issuing any notice would put him and his family members to severe hardship. The respondent's organization is a Government organization and, therefore, they cannot act arbitrarily. The respondents after issuing an appointment for two years, they cannot stop continuing him in the job, without giving any reasons. The termination order is informal and that he has not been given any written order.



5. Heard Sri G.B.S.S. Papa Rao, learned counsel for the applicant and Sri T. Hanumantha Reddy, learned Senior Panel Counsel appearing for the respondents, and perused the pleadings on record.

6. The applicant claims that he has been appointed by the respondents on 14.01.2020 as Assistant Manager, Purchase/ Administration in the respondent's organization on a monthly remuneration of Rs.30,000/- for a period of two years. However, suddenly on 31.5.2020, he was informally ordered not to attend duty further. The applicant is aggrieved that the respondent's organization being a model employer, should not resort to such arbitrary practices. Even a notice was not given before directing him not to attend to duty. Aggrieved over the same, the applicant submitted a representation to the 2nd respondent. Nevertheless, the applicant has not indicated the date of the representation, which has been submitted to the respondents. However, in view of the facts stated, the applicant is directed to submit a comprehensive representation stating the rules and law under which he has a case to present to the respondents, within a week from the date of receipt of this order. On receipt of such a representation, the respondents shall dispose of the same within four weeks thereafter, by

issuing a reasoned and speaking order as per the relevant rules and in accordance with law.

With the above direction, the O.A. is disposed of at the admission stage. No order as to costs.



(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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